



सत्यमेव जयते

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Ranchi, Friday 11<sup>th</sup> January, 2013

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**HIGH COURT OF JHARKHAND, RANCHI**

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**NOTIFICATION**

The 10<sup>th</sup> January, 2013

No. 02/2013/R&S—In exercise of the powers conferred by Section 29 of the Bihar Reorganisation Act, 2000 (Act. XXX of 2000), and all other powers enabling in this behalf, the High Court of Jharkhand, hereby makes the following amendment in Rule 67 [(v) contained in Part II, Chapter VII of the High Court of Jharkhand Rules, 2001 :

The word and figure “Rs. 10.00” in between the words” remuneration of .....or such other” be replaced with the word and figure “Rs. 30.00”.

The said amendment shall come into force w.e.f. the date of publication in the Official Gazette of the Jharkhand State.

By order of the Court,

**A. V. Singh,**  
Registrar General.

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